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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 684/2019

BRISTOL MYERS SQUIBB HOLDINGS & ORS. .....Plaintiffs
Through: Ms. Prachi Agarwal and Ms. Elisha
Sinha, Advocates.

versus

EMCURE PHARMACEUTICALS LIMITED .....Defendant Through: Mr. G. Nataraj, Advocate.

CORAM: HON'BLE MR. JUSTICE AMIT BANSAL

ORDER 21.04.2025

- 1. Counsel for the parties submit that the parties have settled the dispute in mediation proceedings before the Delhi High Court Mediation and Conciliation Centre ('Mediation Centre').
- 2. The Settlement Agreement dated 4<sup>th</sup> March, 2025, (hereinafter "Settlement Agreement") which bears the digital signatures of the authorised representatives of the plaintiffs and the defendant, has been placed on record.
- 3. I have perused the terms of the Settlement Agreement and do not find anything unlawful therein.
- 4. Parties shall remain bound by the terms of the Settlement Agreement.
- 5. Accordingly, the suit is decreed in terms of the Settlement Agreement. The Settlement Agreement shall form part of the decree.
- 6. Let the decree sheet be drawn up.





7. In view of the fact that the matter has been settled at the Mediation Centre, the Registry is directed to issue a certificate of refund of 100% of the Court Fees in favour of the plaintiffs, in terms of Section 16 of the Court Fees Act, 1870 read with Section 89 of the Code of Civil Procedure, 1908.

AMIT BANSAL, J

**APRIL 21, 2025** *Vivek/-*